

IN THE HIGH COURT OF BOMBAY AT GOA**WP -1044 -2018**

Vaishali Dessai

... Petitioner

Versus

State of Goa

... Respondents

Mr. Pavithran A.V., Advocate for the petitioner.

Ms. S. Linhares, Additional Government Advocate for respondent nos.1, 2 and 3.

Mr. A.D. Bhohe, Advocate for the respondent no.4.

Ms. S. Keny, Advocate for the respondent no.8.

Mr. T. Sequeira, Advocate for the respondent nos.18 and 19A.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.****Date :- 4th January,2021****P.C.:**

Rule.

2. Ms. Linhares, learned Additional Government Advocate waives service on behalf of the respondent nos.1,2 and 3. Mr. A.D. Bhohe, learned Advocate waives notice on behalf the respondent no.4. Mr. T. Sequeira, learned Advocate waives notice on behalf of the respondent nos.18 and 19A.

3. The petitioner will have to take steps to serve the unserved respondents. It is reported that some of the respondents may have expired. If that is the case, then the petitioner to take steps to bring on record the legal representatives of such deceased respondents.

4. The respondents, upon service, to file their responses to this petition within maximum of two months. If the petitioner wishes to file any rejoinder, leave is granted to file the same within 15 days from the date of replies.

5. Once the pleadings are complete, liberty to the petitioner to apply for a fixed date for final disposal of this petition.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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